

ITEM NO.14

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2304-2305/2025

SHESH NARAIN PANDEY

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 20-08-2025 These appeals were called on for hearing today.

For Appellant(s) :

Mr. M.P. Parthiban, AOR
Mr. S. Geyolin Selvam, Adv.

For Respondent(s) :

Mr. Daya Krishan Sharma, AOR
Mr. Shubham Rana, Adv.
Mr. Rohit Vats, Adv.
Mr. Gaurav, Adv.
Ms. Shubhangi Nasa, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 and 5 have already filed counter affidavit.

Service is complete on Respondent Nos. 5 and 6 but none has entered appearance.

Service is complete on respondent Nos. 2 to 4.

However, Ms. Shubhangi Nasa, Ld. Advocate has entered appearance on behalf of Mr. D.K. Sharma, Ld. Advocate-on-Record for respondent Nos. 2 to 4.

Ld. Counsel seeks and is granted four weeks time to file vakalatnama and counter affidavit.

Soft copies of original records of High Court and Trial Court have been received and copy of the same has already been provided to the Ld. Counsel for the parties.

After expiry of four weeks, list the matter before the Hon'ble Court.

MASHROOR ALAM KHAN
Registrar

MG